



The Court Fees (Manipur Amendment) Act, 2021

Act No. 10 of 2021

Keywords:

Court

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MANIPUR GAZETTE
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Imphal, Wednesday, March 10, 2021

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**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, March 4, 2021

No. 2/31/2020-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on February 25, 2021 is hereby published in the Official Gazette:

**THE COURT FEES (MANIPUR AMENDMENT) ACT, 2021
(MANIPUR ACT NO. 10 OF 2021)**

AN

ACT

further to amend the Court-Fees Act, 1870 in its application to Manipur.

BE it enacted by the Legislature of Manipur in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Court-Fees (Manipur Amendment) Act, 2021.

Short title,
extent and
commence-
ment.

(2) It extends to the whole of Manipur with such exceptions or modifications as are in force.

(3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

2. In the Court Fees Act, 1870 (as applicable in the State of Manipur) (hereinafter referred to as the Principal Act), in section 1-A,-

Amendment
of section
1-A.

(i) for clause (aa), the following shall be substituted, namely,-

“(aa) ‘High Court’ means the High Court of Manipur; and”; and

(ii) after clause (b), a new clause (c) shall be inserted, namely, -

“(c) ‘e-payment’ means any transaction of payment for goods and services through any electronic medium.”.

3. In sections 13, 14 and 15 of the Principal Act, after the words, “from the Collector”, the words “or by way of e-payment” shall be inserted.

Amendment
of sections
13, 14 and
15.

part thereof up to one hundred rupees

and

When such amount or value exceeds one thousand rupees, for every one hundred rupees, or part thereof in excess of one thousand rupees up to seven thousand five hundred rupees

Twenty-two rupees and fifty paise

and

When such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees

Forty-five rupees

and

When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees

Sixty-seven rupees and fifty paise

and

When such amount or value exceeds, twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees up to fifty thousand rupees

Ninety rupees

and

When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof in excess of fifty thousand rupees:

One hundred and twelve rupees and fifty paise

Provided that maximum fee leviable on a plaint or memorandum of appeal shall not exceed eleven thousand rupees."

(2) for Articles 6, 7, 8 and 9 the following shall be substituted, namely:-

Number	Proper fee
(1)	(3)
6. Copy or translation of a judgment or order not being or having the force of a decree	<p data-bbox="863 378 908 407">(2)</p> <p data-bbox="727 418 1043 658">When such judgment or order is passed by any Civil Court other than High Court, or by the Presiding Officer of any Revenue Court or officer or by any other Judicial or Executive Authority:</p> <p data-bbox="727 669 1043 786">(a) if the amount or value of the subject-matter is fifty or less than fifty rupees</p> <p data-bbox="727 797 1043 887">(b) if such amount or value exceeds fifty rupees</p>
	Three rupees
	Six rupees
	Twelve rupees
7. Copy of a decree or order having the force of a decree	<p data-bbox="727 999 1043 1144">When such decree or order is made by any Civil Court other than a High, Court, or by any Revenue Court-</p> <p data-bbox="727 1155 1043 1335">(a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees</p> <p data-bbox="727 1346 1043 1435">(b) if such amount or value exceeds fifty rupees</p> <p data-bbox="727 1447 1043 1536">(c) when such decree or order is made by High Court</p>
	Six rupees
	Nine rupees
	Twenty-two rupees and fifty paise
8. Copy of any document liable to stamp-duty under the Indian Stamp Act, 1899 (Act 2 of 1899), when left by any party to a suit or proceeding in place of the original withdrawn	<p data-bbox="727 1547 1043 1671">(a) when the stamp-duty chargeable on the original does not exceed one rupee</p> <p data-bbox="727 1794 975 1823">(b) in any other case</p>
	The amount of the duty chargeable on the original.
	Three rupees and sixty paise
9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any	<p data-bbox="727 1872 1043 1984">For every three hundred and sixty words or fraction of three hundred and sixty words</p>
	Three rupees

account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or office or from the office of any Chief Officer charged with the executive administration of Division.

(3) the table of rates of *ad valorem* fees leviable on the institution of suits at the end shall be substituted by the following:-

Table of rates of ad valorem fees leviable on the institution of suits

When the amount or value of the subject-matter exceeds	But does not exceed	Proper fee
(1)	(2)	(3)
Rs.	Rs.	Rs. Np.
...	5	1.50
5	10	3.00
10	15	4.50
15	20	6.00
20	25	7.50
25	30	9.00
30	35	10.50
35	40	12.00
40	45	13.50
45	50	15.00
50	55	16.50
55	60	18.00
60	65	19.50
65	70	21.00
70	75	22.50
75	80	24.00
80	85	25.50
85	90	27.00
90	95	28.50
95	100	30.00
100	110	35.25
110	120	40.50
120	130	45.75
130	140	51.00
140	150	56.25
150	160	59.85
160	170	63.45

170	180	67.05
180	190	70.65
190	200	74.25
200	210	77.85
210	220	81.45
220	230	85.05
230	240	88.65
240	250	92.25
250	260	95.85
260	270	99.45
270	280	103.05
280	290	106.65
290	300	110.25
300	310	113.85
310	320	117.45
320	330	121.05
330	340	124.65
340	350	128.25
350	360	131.85
360	370	135.45
370	380	139.05
380	390	142.65
390	400	146.25
400	410	149.85
410	420	153.45
420	430	157.05
430	440	160.65
440	450	164.25
450	460	167.85
460	470	171.45
470	480	175.05
480	490	178.65
490	500	182.25
500	510	185.85
510	520	189.45
520	530	193.05
530	540	196.65
540	550	200.25
550	560	203.85
560	570	207.45
570	580	211.05
580	590	214.65

590	600	218.25
600	610	221.85
610	620	225.45
620	630	229.05
630	640	232.65
640	650	236.25
650	660	239.85
660	670	243.45
670	680	247.05
680	690	250.65
690	700	254.25
700	710	257.85
710	720	261.45
720	730	265.05
730	740	268.65
740	750	272.25
750	760	275.85
760	770	279.45
770	780	283.05
780	790	286.65
790	800	290.25
800	810	293.85
810	820	297.45
820	830	301.05
830	840	304.65
840	850	308.25
850	860	311.85
860	870	315.45
870	880	319.05
880	890	322.65
890	900	326.25
900	910	329.85
910	920	333.45
920	930	337.05
930	940	340.05
940	950	344.25
950	960	347.85
960	970	351.45
970	980	355.05
980	990	358.65
990	1,000	362.25
1,000	1,100	384.75

1,100	1,200	407.25
1,200	1,300	429.75
1,300	1,400	452.25
1,400	1,500	474.75
1,500	1,600	497.25
1,600	1,700	519.75
1,700	1,800	542.25
1,800	1,900	564.75
1,900	2,000	572.25
2,000	2,100	609.75
2,100	2,200	632.25
2,200	2,300	654.75
2,300	2,400	677.25
2,400	2,500	699.75
2,500	2,600	722.25
2,600	2,700	744.75
2,700	2,800	767.25
2,800	2,900	789.75
2,900	3,000	812.25
3,000	3,100	834.75
3,100	3,200	857.25
3,200	3,300	879.75
3,300	3,400	902.25
3,400	3,500	924.75
3,500	3,600	947.25
3,600	3,700	969.75
3,700	3,800	992.25
3,800	3,900	1014.75
3,900	4,000	1037.25
4,000	4,100	1059.75
4,100	4,200	1082.25
4,200	4,300	1106.25
4,300	4,400	1127.25
4,400	4,500	1149.75
4,500	4,600	1172.25
4,600	4,700	1194.75
4,700	4,800	1217.25
4,800	4,900	1239.75
4,900	5,000	1262.25
5,000	5,100	1284.75
5,100	5,200	1307.25
5,200	5,300	1329.75

5,300	5,400	1352.25
5,400	5,500	1374.75
5,500	5,600	1397.25
5,600	5,700	1419.75
5,700	5,800	1442.25
5,800	5,900	1464.75
5,900	6,000	1487.25
6,000	6,100	1509.75
6,100	6,200	1532.25
6,200	6,300	1554.75
6,300	6,400	1577.25
6,400	6,500	1599.75
6,500	6,600	1622.25
6,600	6,700	1644.75
6,700	6,800	1667.25
6,800	6,900	1689.75
6,900	7,000	1712.25
7,000	7,100	1734.75
7,100	7,200	1755.75
7,200	7,300	1779.75
7,300	7,400	1802.25
7,400	7,500	1824.75
7,500	7,750	1869.75
7,750	8,000	1914.75
8,000	8,250	1959.75
8,250	8,500	2004.75
8,500	8,750	2049.75
8,750	9,000	2094.75
9,000	9,250	2139.75
9,250	9,500	2184.75
9,500	9,750	2229.75
9,750	10,000	2274.75
10,000	10,500	2342.25
10,500	11,000	2409.75
11,000	11,500	2477.25
11,500	12,000	2544.75
12,000	12,500	2612.25
12,500	13,000	2679.75
13,000	13,500	2747.25
13,500	14,000	2814.75
14,000	14,500	2882.25
14,500	15,000	2949.75

15,000	15,500	3017.25
15,500	16,000	3084.75
16,000	16,500	3152.25
16,500	17,000	3219.75
17,000	17,500	3287.25
17,500	18,000	3354.75
18,000	18,500	3422.25
18,500	19,000	3489.75
19,000	19,500	3557.25
19,500	20,000	3624.75
20,000	21,000	3714.75
21,000	22,000	3804.75
22,000	23,000	3894.75
23,000	24,000	3984.75
24,000	25,000	4074.75
25,000	26,000	4164.75
26,000	27,000	4254.75
27,000	28,000	4344.75
28,000	29,000	4434.75
29,000	30,000	4524.75
30,000	31,000	4614.75
31,000	32,000	4704.75
32,000	33,000	4794.75
33,000	34,000	4884.75
34,000	35,000	4974.75
35,000	36,000	5064.75
36,000	37,000	5154.75
37,000	38,000	5244.75
38,000	39,000	5334.75
39,000	40,000	5424.75
40,000	41,000	5514.75
41,000	42,000	5604.75
42,000	43,000	5694.75
43,000	44,000	5784.75
44,000	45,000	5874.75
45,000	46,000	5964.75
46,000	47,000	6054.75
47,000	48,000	6144.75
48,000	49,000	6234.75
49,000	50,000	6324.75
50,000	55,000	6437.25
55,000	60,000	6549.75

60,000	65,000	6662.25
65,000	70,000	6774.75
70,000	75,000	6887.25
75,000	80,000	6999.75
80,000	85,000	7112.25
85,000	90,000	7224.75
90,000	95,000	7337.25
95,000	1,00,000	7449.75
1,00,000	1,05,000	7562.25
1,05,000	1,10,000	7674.75
1,10,000	1,15,000	7787.25
1,15,000	1,20,000	7899.75
1,20,000	1,25,000	8012.25
1,25,000	1,30,000	8124.75
1,30,000	1,35,000	8237.25
1,35,000	1,40,000	8349.75
1,40,000	1,45,000	8462.25
1,45,000	1,50,000	8574.75
1,50,000	1,55,000	8687.25
1,55,000	1,60,000	8799.75
1,60,000	1,65,000	8912.25
1,65,000	1,70,000	9024.75
1,70,000	1,75,000	9137.25
1,75,000	1,80,000	9249.75
1,80,000	1,85,000	9362.25
1,85,000	1,90,000	9474.75
1,90,000	1,95,000	9587.25
1,95,000	2,00,000	9699.75
2,00,000	2,05,000	9812.25

and the fee increases at the rate of one hundred twelve rupees and fifty paise for every five thousand rupees or part thereof, up to a maximum fee of thirty thousand rupees for example:-

When the amount or value of the subject-matter exceeds (1) Rs.	But does not exceed (2) Rs.	Proper fee (3) Rs. Np.
	3,00,000	11949.75
	4,00,000	14199.75
	5,00,000	16449.75
	6,00,000	18699.75
	7,00,000	20949.75
	8,00,000	23199.75

9,00,000	25449.75
10,00,000	27699.75
11,00,000	29949.75
11,05,000	30062.25

Amendment of Schedule II of Act 7 of 1870. 8. For Schedule II to the Principal Act, the following shall be substituted, namely:-

**"Schedule II
Fixed Fees**

Number (1)	(2)	Proper fee (3)
1.	Application or petition (a) When presented to any officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings; or when presented to any Municipal Board or other local authority constituted under any Act for the time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement; or when presented to any Civil Court other than a principal Civil Court of original jurisdiction, or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees; or when presented to any Civil, Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgment, decree or order	One rupee and fifty paise

passed by such Court, Board or office, or of any other document on record in such Court or Office.

(b) When presented in a Regional Transport Authority or State Transport Authority containing a prayer for permit for Contract Carriage, Stage Carriage, Private Carrier or Public Carrier or for any other purpose

Twenty-two rupees and fifty paise

(c) When containing a complaint or charge of any offence other than an offence for which police officer may, under the Criminal Procedure Code, arrest without warrant and presented to any Criminal Court; or

In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement four rupees and fifty paise and in other case three rupees.

when presented to a Civil, Criminal or Revenue Court, or to a Collector or any revenue officer having jurisdiction equal or subordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act, or to deposit in Court as revenue or rent; or

for determination by a Court of the amount of compensation to be paid by a land lord to his tenant; or

Four rupees

When presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement.

	(d) When presented to a Chief Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act	Nine rupees	
	(e) When presented to the High Court		
	(i) under Article 226 of the Constitution	Hundred rupees	
	(ii) in all other matters	Thirty rupees	
	(f) When presented to any officer containing prayer for settlement of fishery, ferry, forest produce, forest mahals, elephant mahals, or an officer giving terms for acceptance of Government for any construction or an application for a permit or licence to deal in controlled commodities	Fifty rupees	
	(g) When presented to an Appropriate Revenue Authority for demarcation of land-		
	(i) when the area of such land does not exceed one hectare	Ten rupees	
	(ii) for each subsequent area of one hectare or part thereof	Five rupees	
1- A.	Application to any Civil Court that records may be called for from another Court	When the Court grants the application and is of opinion that the transmission of such record involves the use of the post	Ten rupees in addition to any fee levied on the application under clause (a), clause(c) or clause(e) of Article 1 of this Schedule.
2.	Application for leave to sue as a pauper		Ten rupees
3.	Application for leave to appeal as a pauper	(a) When presented to a District Court	Twenty rupees

	(b) When presented to a commissioner or the High Court	Thirty rupees
4.	
5.	Plaint or memorandum of appeal in a suit to establish or disprove a right of occupancy	
6.	Bail-bond or other instrument of obligation given in pursuance of an order made by a Court or Magistrate under any section of the Code of Criminal Procedure, 1898 (Act 5 of 1898) or the Code of Civil Procedure, 1908 (Act 5 of 1908) and not otherwise provided for by this Act	Ten rupees
7.	Undertaking under Section 49 of the Indian Divorce Act, 1869 (Act 4 of 1869).	
8.	
9.	
10.	Mukhtarnama or Wakalatnama	
	When presented for the conduct of any one case-	
	(a) to any Civil or Criminal Court other than the High Court, or to any Revenue Court, or to any Collector or Magistrate, or other executive officer except such as are mentioned in clauses (b) and (c) of this number.	Ten rupees
	(b) to a Commissioner of Revenue, Circuit or Customs officer or to any officer charged with the executive administration of a Division, not being the Chief Revenue or Executive Authority	Twenty rupees
	(c) to the High Court, Chief Commissioner, Board of Revenue, or other Chief Controlling Revenue or executive authority or an appellate authority prescribed	Thirty rupees

	under the Motor Vehicles Act, 1988 (Act 59 of 1988) or to an appellate authority prescribed under the Assam Sales Tax Act, 1947 (Assam Act 17 of 1947).	
Memorandum of appeal when the appeal is not from a decree or an order having the force of a decree, and is presented-	(a) to any Civil Court other than a High Court, or to any Revenue Court or executive officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in Clause (b)	Ten rupees
	(b) to an Excise Appellate Authority under Rule 340 of the Assam Excise Rules	Fifty rupees
	(c) to the High Court or Chief Commissioner, or other Chief Controlling Executive or Revenue Authority except an authority prescribed in clause (b)	Thirty rupees
	(d) to an Excise Appellate Authority under Rule 341 of the Assam Excise Rules	One hundred fifty rupees
	(e) to the High Court in Miscellaneous revenue matters except (f) below or to an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act 4 of 1939); and	Fifty rupees
	(f) to a High Court in appeal and revision matters arising out of settlement of fishery-	
	(i) when the bid money is below ten thousand rupees	Fifty rupees
	(ii) when the bid money is above ten thousand rupees but below twenty-thousand rupees	Eighty rupees
	(iii) when the bid money is above twenty thousand rupees	Ninety rupees

of Civil Procedure,
1908 (Act 5 of 1908)

20. Every petition under the Indian Divorce Act, 1869 (Act 4 of 1869) except petitions under Section 44 of the same Act, and every memorandum of appeal under Section 55 of the same Act.

Sixty rupees

Repeal and savings. **30.** (1) The Court Fees (Manipur Amendment) Ordinance, 2020 (Manipur Ordinance No. 1 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

NUNGSBITOMBI ATHOKPAM,
Secretary (Law),
Government of Manipur.